

4.11.03

None appeared for the applicant nor the applicant in person. However, Mr. D.N. Rekha, learned counsel for the respondents is present.

This case had been listed for hearing a number of times, but it could not be heard because of non-appearance of the applicant. In the circumstances, this year-old case of 1998 is dismissed for default.

Inform the parties.

John
Vice-Chairman 4/11

J. G.
← Remained (D)

Free copies of
final order
at 4.11.03 issued to
counsel for both sides
and to all parties.

DS
4.11.03

DB 4.11.03
S. S. (S)